

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

OA No. 453 of 2005

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member (J)

Hon'ble Shri S.N.P.N. Sinha, Member (A)

Beer Pratap Singh

Vs.

Union of India and others

Counsel for the applicant : Shri M.P. Dixit

Counsel for the respondents: Shri B.K. Sinha

07.09.2006

O R D E R (Oral)

By Sadhna Srivastava, M (J):-

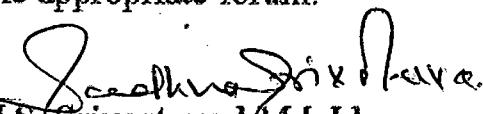
By means of this OA the applicant claims appointment to the post of Trainee Assistant Driver.

2. In the reply the respondents have taken a preliminary objection that since employment notice was issued by the Railway Recruitment Board, Ranchi, therefore, the case does not fall under the jurisdiction of CAT, Patna Bench. It is further contended that in the employment notice it was specifically mentioned that in case of any dispute, Ranchi.

3. In view of the preliminary objection raised by the respondents, Shri M.P. Dixit, learned counsel for applicant seeks permission to withdraw the OA. Permission is granted. The OA is dismissed as withdrawn, with liberty to the applicant to agitate the matter before the appropriate forum.

[S.N.P.N. Sinha] M [A]

/cbs/


[S. Srivastava] M [J]